II. Details of Subsidy released under Schemes of special package for Special Category States during the last two years i.e. 2014-15 and 2015-16

(₹ in crore)

State	2014-15	2015-16	Total
Jammu and Kashmir	37.12	-	37.120
Himachal Pradesh	18.32	0.228	18.548
Uttarakhand	44.46	22.780	67.240
Total	99.90	23.008	122.908

## Complaints on ease of doing business

3038. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government is aware that the policy to promote competition among States in the name of ease of doing business is turning unhealthy as States are resorting to unfair means to attract investors;
  - (b) if so, the details thereof;
- (c) whether there are any complaints from some States against other States on this front;
  - (d) how Government is planning to promote healthy competition among States; and
  - (e) how Government is helping the geographically disadvantaged States?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No, Sir.

- (b) Does not arise.
- (c) No specific complaint has been received in the Department against any State resorting to unfair means to attract investors.
- (d) and (e) The Department of Industrial Policy and Promotion (DIPP), Ministry of Commerce and Industry released the results of the Assessment of Implementation of Business Reforms 2015-16 by States on 31.10.2016. The Assessment studies the extent to which States have implemented DIPP's 340-point Business Reform Action Plan (BRAP) for States/UTs, covering the period July 1, 2015 to June 30, 2016. The BRAP includes recommendations for reforms on 58 regulatory processes, policies, practices or procedures spread across 10 reform areas, that is, access to information and transparency enablers; single window; environmental registration enablers; obtaining

electricity connection; availability of land; construction permit enablers; inspection reform enablers; labour regulation enablers; online tax and return filing and commercial dispute resolution enablers spanning the lifecycle of a typical business.

Data for this assessment was collected from State Governments on the BRAP portal. The portal, among the first of its kind globally, allowed State Governments to submit evidence of implemented reforms. The reforms submitted by State Governments were reviewed by the World Bank team and validated by DIPP's team to study whether they met the objectives of the BRAP. The portal allowed for collaborative dialogue between DIPP and the State Governments in finalizing the evidence submitted. The result of the assessment demonstrate that States have increasingly risen to address the challenge of making it easier to do business.

For this year's assessment, a brain storming session was organized by DIPP on 16th November, 2016 and on 15th February, 2017 with all the States/UTs for their feedback and suggestions. States with more than 90% implementation of reforms were allotted States/UTs with less than 40% implementation of reforms to assist them in implementing the reform measures. The table below mentions the States which will handhold and guide the reform process in States/UTs mentioned against them:-

S1.	Partner States	States (less than 40%
No.	(90% implementation score)	implementation score)
1.	Telangana	Tripura
2.	Andhra Pradesh	Kerala and Puducherry
3.	Gujarat	Dadra and Nagar Haveli and Andaman and Nicobar Island
4.	Chhattisgarh	Mizoram
5.	Madhya Pradesh	Daman and Diu
6.	Haryana	Meghalaya
7.	Jharkhand	Sikkim
8.	Rajasthan	Lakshadweep
9.	Uttarakhand	Assam
10.	West Bengal	Nagaland
11.	Odisha	Manipur
12.	Bihar	Arunachal Pradesh
13.	Punjab	Jammu and Kashmir and Chandigarh
14.	Maharashtra	Goa